

পঞ্জীকৃত নম্বৰ ক-১২

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EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE
BRANCH

NOTIFICATION

The 20th October, 1995

No. LGL. 135/93/183.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXII OF 1995

(Received the assent of the Governor on 20th October, 1995)

THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 1995.

AN
ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act; Assam Act-1 of 1973.

It is hereby enacted in the Forty-sixth Year of the Republic of India as follow:—

Short title, extent and commencement.

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 1995.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 5.

2. In the principal Act, in section 5, in sub-section (1) (a),—

(i) in sub-clause (v), for the existing third proviso, the following provisos shall be substituted, namely:—

“Provided further that the office of the Mayor shall be reserved for the Scheduled Castes, the Scheduled Tribes and women on roster basis, and six percent, four percent and forty percent of the roster points shall be reserved for the Scheduled Castes, the Scheduled Tribes and women respectively in the manner set out in fifth Schedule;

Provided further that the State Government may from time to time review the implementation of reservation and take adequate measures including increase or decrease of percentage mentioned in the preceding proviso.”

(ii) for sub-clause (ix), the following shall be substituted, namely:—

“(ix) The term of office of the Mayor and the Deputy Mayor shall be one year from the date of their elections.”

Insertion of new Schedule. 3. In the principal Act, after the Fourth Schedule, the following shall be inserted as the Fifth Schedule, namely:—

“The Fifth Schedule

[See third and fourth proviso to sub-clause (v) of section 5 (1) (a)]

- 1st Unreserved.
- 2nd Women.
- 3rd Scheduled Caste.
- 4th Unreserved.
- 5th Women.
- 6th Unreserved.
- 7th Women.
- 8th Scheduled Tribes.
- 9th Women.
- 10th Unreserved.
- 11th Unreserved.
- 12th Women.
- 13th Unreserved.
- 14th Unreserved.
- 15th Women.
- 16th Unreserved.
- 17th Women.
- 18th Unreserved.
- 19th Women.
- 20th Unreserved.”

Repeal and saving 3. (1) The Guwahati Municipal Corporation Assam Ordinance IV of 1995. (Amendment) Ordinance, 1995 is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act as if this Act came into force on the date the Ordinance came into force.

M. K. DEKA,
Joint Secy. and i/c Secy. to the Govt. of Assam,
Legislative Department.